

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-609(ND)/2017

CORAM:

PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2019

NAME OF THE COMPANY: SE Investments Ltd. Vs. Soni Realtors Pvt. Ltd.

SECTION: 7 of IBC, 2016

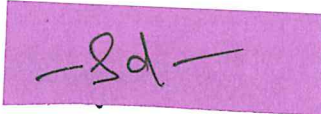
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	Present for the Petitioner:	Mr. P. Nagesh, Mr. Harshal Kumar and Mr. Shivam Wadhwa, Advocates		
	Present for the Respondent:	Mr. Saurabh Jain and Mr. Smarth Arora, Advocates Mr. Rajeev Kumar, Advocate for RP		

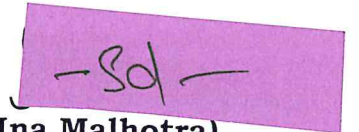
ORDER

CA 1669/2019 has been filed by an aggrieved investor whose claim has not been taken into consideration on grounds of having being filed belatedly. Given the averments made in the said application, while accepting notice of the said application, we are directing the RP to consider his application.

CA stands disposed off.



(L. N. Gupta)
Member (T)



(Ina Malhotra)
Member (J)